

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 265/MP/2021

- Subject : Petition invoking Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of the Transmission Service Agreement dated 22.9.2015.
- Petitioner : Alipurduar Transmission Limited (ATL)
- Respondent : South Bihar Power Distribution Company Limited and 10 Ors.
- Date of Hearing : **20.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Pradyumn Amit Sharma, Advocate, ATL
Shri Damodar Solanki, Advocate, WBSEDCL
Shri Sankalp Udgata, Advocate, BSPHCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment on the grounds of the non-availability of the arguing counsel. Learned counsel for the Respondent No.2, WBSEDCL, also sought liberty to file a written submission in the matter.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter. The Commission further permitted the Petitioner and Respondents, to file its written submissions, if any, within two weeks with a copy to the other side.

3. The Petition will be listed for hearing on **3.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)